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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 33/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2018**

Name of the Company: Pawan Shriman & Anr.
(Status Projects Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAH	ADV.	PETITIONER	
2.	WITH KAUSHAL AGARWAL	FCA		

ORDER

Learned Advocate Mrs. Natasha Dhruman Shah with Learned FCA Mr. Kaushal Agarwal present for Appellants. None present for ROC.

Proof of service of notice of date of hearing on ROC is filed.

Representation of ROC received.

Appellant filed affidavit affirming that they do not have bank account and also have not filed any income tax return. Appellant also undertake to file all the tax returns as per the requirements of Income Tax Act and rules made there under.

Appellant shall file additional affidavit.

List the matter on 15.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of March, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**